

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 309

IA-1163/2024

In

IB-56(ND)/2024

IN THE MATTER OF:

Mis Exim Contracts Private Limited.

.... Petitioner/Applicant

Vs.

Sidhant Dhingra

.... Respondent

Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016

Order delivered on 24.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant :

For Respondent :

For the RP : Mr. Rajat Chaudhary, Adv., CA, IP Bhavna Bansal

ORDER

IA-1163/2024

The Respondent is directed to comply with the order dated 03.04.2024 within three days.

List the matter **on 09.05.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)